

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

## Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997

## 5 of 1997

#### CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 2 Of U.P. Act No. 7 Of 1972
- 3. Validation
- 4. Repeal And Savings

# Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997

## 5 of 1997

An Act further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972 It is hereby enacted in the Forty-eighth Year of the Republic of India as follows:--

### 1. Short Title And Commencement :-

- (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997.
- (2) It shall be deemed to have come into force on January 15, 1996.

## 2. Amendment Of Section 2 Of U.P. Act No. 7 Of 1972 :-

In Section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in Sub-section (1), for the words "for a period of two years", the words and figures "till December 31,1998" shall be substituted.

#### 3. Validation :-

For the removal of doubts it is hereby declared that the powers, functions and duties of the Market Committee, its Chairman and Vice-Chairman, vested in the District Magistrate under Section 2 of

the principal Act immediately before January 15, 1996, shall be deemed to have validly continued to be vested in the District Magistrate until the nomination of ad hoc Committee under the aforesaid section or the constitution of an elected Mandi Samiti under Section 13 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 and anything done or any action taken by the District Magistrate in exercise, performance and discharge of the said powers, functions and duties at any time on or after January 15, 1996, shall be deemed to be valid as if the provisions of the principal Act as amended by this Act were in force at all material times.

## 4. Repeal And Savings :-

- (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1997(U.P. Ordinance No. 4 of 1997) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in Sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were.